

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 23/13 of NC-VI held on 25.10.2012

Meeting No.23/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 25.10.2012 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2	Sh.J.P.Maurya	AIA	MFPI
Officers in attendance			
1	Smt. S. Latha	Dy.DGFT	DGFT
2	Sh.S.K.Panigrahi	E.O	DGFT

The minutes of the earlier meeting No. 20/13 & 21/13 held on 11..10.2012 and minutes of the meeting No 22/13 held on 18.10.12 was sent by e- mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 24 months as per para 4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	413 Case No.:7/28/85-ALC3/2010	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00108/AM11/	RLA File :34/24/040/00054/AM11/	Lic.No/Date:3410027241 16.06.2010	Deferred
	The committee discussed the case and it was noted that the export item is 70529.500 kg by weight , while imported item in qty. is only 22080kgs which is also recommended by MFI .However the relevant column of the application does not show any indigenous inputs used in the export product. Firm may be asked to clarify, as to how this much of export quantity obtained . The committee decided to defer the case and to be placed before the committee on 29.11.2012.			

2	414 Case No.:13/28/85-ALC3/2010	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00114/AM11/	RLA File :34/24/040/00094/AM11/	Lic.No/Date:3410027573 27.07.2010	Deferred
	The committee discussed the case and it was noted that the export item is 135000 kg by weight , while imported item in qty. is only 44550 kgs which is also recommended by MFPI .However the relevant column of the application does not show any indigenous inputs used in the export product. Firm may be asked to clarify, as to how higher qty. of export product can be produced from the import qty. , when no indigenous input is used. The committee decided to defer the case and to be placed before the committee on 29.11.2012.			

3	415	Party Name:SUPERHOUSE LTD., KANPUR	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/162/0013/AM13	RLA File :06/24/040/001/AM13	Lic.No/Date:0610026575 10.04.2012	Deferred

The committee discussed the case and it was noted that the revised comments called for from the office of Textile Commissioner is awaited. The committee decided to issue reminder to the Textile Commissioner to expedite their comments . The case is deferred and to be placed before the committee on 29.11.2012.

4	416 Case No.:11/36/85-ALC3/2011	Party Name: SUPERHOUSE LTD.,	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00214/AM12/	RLA File :06/24/040/00062/AM12/	Lic.No/Date:0610025830 09.02.2012	Deferred
	The committee discussed the case and it was noted that the revised comments called for from the office of Textile Commissioner is awaited. The committee decided to issue reminder to the Textile Commissioner to expedite their comments . The case is deferred and to be placed before the committee on 29.11.2012			

5	417 Case No.:3/11/85-ALC3/2012	Party Name: NUTRIVITA FOODS PVT.LTD.	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00082/AM13/	RLA File :31/82/040/00094/AM13/	Lic.No/Date:3110054899 03.07.2012	Deferred
	The committee discussed the case and decided to call for clarification / information as solicited in similar cases of the firm in the past by the Ministry of Food Processing Industry The committee decided to defer the case and to be placed before the committee on 29.11.2012.			

6	418 Case No.:1/21/85-ALC3/2011	Party Name: NUTRIVITA FOODS PVT.LTD.	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00103/AM12/	RLA File :31/83/040/00122/AM12/	Lic.No/Date:3110050451 20.09.2011	Rejected
	The committee discussed the case and it was noted that the information is not coming forth from the firm despite several reminders issued by MFPI and also by the DGFT. Hence decided to reject the case under intimation to the RA with advice to look into the genuineness of the firm , as letters sent to the firm in several cases have not been responded to.			

7	419 Case No.:2/21/85-ALC3/2011	Party Name: NUTRIVITA FOODS PVT.LTD.	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00104/AM12/	RLA File :31/83/040/00121/AM12/	Lic.No/Date:3110050506 22.09.2011	Rejected
	The committee discussed the case and it was noted that the information is not coming forth from the firm despite several reminders issued by MFPI & DGFT. Hence decided to reject the case under intimation to the RA with advice to look into the genuineness of the firm , as letters sent to the firm in several cases have not been responded to.			

8	420 Case No.:1/24/85-ALC3/2011	Party Name: NUTRIVITA FOODS PVT.LTD.	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00123/AM12/	RLA File :31/82/040/00233/AM12/	Lic.No/Date:3110051501	Rejected

			17.11.2011	
	The committee discussed the case and it was noted that the information is not coming forth from the firm despite several reminders issued by MFPI & DGFT. Hence decided to reject the case under intimation to the RA with advice to look into the genuineness of the firm , as letters sent to the firm in several cases have not been responded to.			

9	421 Case No.:18/24/85-ALC3/2011	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00140/AM12/	RLA File :31/83/040/00166/AM12/	Lic.No/Date:3110051583 22.11.2011	Rejected
	The committee discussed the case and it was noted that the information is not coming forth from the firm despite several reminders issued by MFPI & DGFT. Hence decided to reject the case under intimation to the RA with advice to look into the genuineness of the firm , as letters sent to the firm in several cases have not been responded to.			

10	422 Case No.:1/25/85-ALC3/2011	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00143/AM12/	RLA File :31/83/040/00181/AM12/	Lic.No/Date:3110051667 01.12.2011	Rejected
	The committee discussed the case and it was noted that the information is not coming forth from the firm despite several reminders issued by MFPI & DGFT. Hence decided to reject the case under intimation to the RA with advice to look into the genuineness of the firm , as letters sent to the firm in several cases have not been responded to.			

11	423 Case No.:10/27/85-ALC3/2011	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00154/AM12/	RLA File :31/83/040/00123/AM12/	Lic.No/Date:3110050508 22.09.2011	Rejected
	The committee discussed the case and it was noted that the information is not coming forth from the firm despite several reminders issued by MFPI & DGFT. Hence decided to reject the case under intimation to the RA with advice to look into the genuineness of the firm , as letters sent to the firm in several cases have not been responded to.			

12	424 Case No.:1/35/85-ALC3/2011	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00203/AM12/	RLA File :31/82/040/00368/AM12/	Lic.No/Date:3110053157 27.02.2012	Rejected
	The committee discussed the case and it was noted that the information is not coming forth from the firm despite several reminders issued by MFPI & DGFT. Hence decided to reject the case under intimation to the RA with advice to look into the genuineness of the firm , as letters sent to the firm in several cases have not been responded to.			

13	425 Case No.:1/37/85-ALC3/2011	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00218/AM12/	RLA File :31/82/040/00411/AM12/	Lic.No/Date:3110053436 20.03.2012	Rejected
	The committee discussed the case and it was noted that the information is not coming forth from the firm despite several reminders issued by MFPI & DGFT. Hence decided to reject the case under intimation to the RA with advice to look into the genuineness of the firm , as letters sent to the firm in several cases have not been responded to.			

14	426 Case No.:8/29/85-ALC3/2011	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00165/AM12/	RLA File :05/23/040/00310/AM12/	Lic.No/Date:0510307961 15.11.2011	Deferred
	The committee discussed the case and noted that information called for from the firm by MFPI and this office has not been received so far. Committee decided to give a last opportunity to submit the requisite information positively within two weeks of issue of letter. The case is deferred and to be placed before the committee on 29.11.2012.			

15	427 Case No.:6/9/85-ALC3/2012	Party Name:KAMALA INTERNATIONAL	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00064/AM13/	RLA File :09/24/040/00572/AM12/	Lic.No/Date:0910051781 16.03.2012	
	The committee discussed the case and noted the submission of the firm furnished vide their letter dated 31.8.2012 stating that the firm have returned the Authorization to RA Hyderabad for cancellation. Committee decided that RA may be requested to confirm the cancellation of Advance Authorisation and also examine the genuineness of the applicant, as it is observed that the signatory to the application indicates his e mail ID which belongs to the M/s Dukes India, which is apparently their supporting manufacture as indicated in their letter dated 31.8.2012 (to be enclosed)			

16	428 Case No.:2/9/85-ALC3/2011	Party Name:ANANDA CHATTERJEE,	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00040/AM12/	RLA File :02/24/040/00034/AM12/	Lic.No/Date:0210159359 23.05.2011	Rejected
	The committee discussed the case and noted that despite several reminders no reply has been received from the firm. Hence committee decided to reject the case.			

17	429 Case No.:2/9/85-ALC3/2012	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00060/AM13/	RLA File :53/24/040/00002/AM13/	Lic.No/Date:5310015100 22.05.2012	Deferred
	The committee discussed the case and it was noted that the unit of import mentioned in the MSME recommendation vide their U.O. No 25/1/SION/G&C/2010-11 dated 8.8.2012 & 28.9.2012 is not clear. MSME may be requested for clarification in this regard and also be requested to examine the exceptional high value addition in this case and the exact nature of export product, particularly from SCOMET angle			

18	430 Case No.:7/19/85-ALC3/2011	Party Name:ARJUNA NATURAL EXTRACTS LTD.	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00100/AM12/	RLA File :10/24/040/00036/AM12/	Lic.No/Date:1010044859 11.08.2011	Deferred

	The committee discussed the case and it was noted that information called for from the applicant was not received. Committee decided to send a last reminder to the firm for furnishing the requisite information. The committee decided to defer the case and to be placed before the committee on 29.11.2012.			

19	431	Party Name:S.M. HERBALS PVT. LTD	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/162240/AM12	RLA File :05/24/040/626/AM08	Lic.No/Date:0510212663 DT. 27.11.2007	Deferred
	The Committee discussed the case and it was noted that comments were awaited from the Department of Biotechnology. Committee decided to send a reminder to Department of Biotechnology to expedite their comments. The case is deferred and to be placed before the committee on 29.11.2012.			

20	432	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	Case No.:12/33/85-ALC3/2011			
	HQ File :01/85/050/00202/AM12/	RLA File :03/94/040/01005/AM12/	Lic.No/Date:0310682041 15.02.2012	Deferred
	The case was discussed in the meeting and it was noted that MFPI has asked the firm for certain information vide their letter dated 21.9.2012.No reply has been received. Committee decided that firm may be reminded for requisite information. The case is deferred and to be placed before the committee on 29.11.2012.			

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433	Party Name:WRIGLEY INDIA PVT LTD.,	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:	
Case No.:3/37/85-ALC3/2010				
HQ File :01/85/050/00171/AM11/	RLA File :07/24/040/00337/AM11/	Lic.No/Date:0710075729 30.11.2010	Approved	
The committee discussed the case and it was noted that technical authority namely MFPI and MSME had visited the main unit of the firm and seen the manufacturing process. Based on visit MFPI has recommended input- output norms in this case vide their O.M.No8/DGFT/ 2011 dated 15.10.2012.Accordingly it was decided to fix ad-hoc norms in this case as ment below:-				
Export Item	Qty.	Import Item	Brand Name	Qty.
1.Chewing Gum Double Mint	113247.00 kg	1. polyterpin Hydrocarbon Resin	Picolyte C115	5662.35 kg
		2.Synthetic Rubber	Butyl Rubber	1698.705 kg
		3.Micro Crystalline Wax	Microsere 5706 A	3397.41 kg
		4.Laminating Wax	Wax Laminating 2472	566.235kg
		5.Peppermint	Flavour Snow A	1019.223 KG
2.Chewing Gum Juicy Fruity.	104493.00kg	1. Polyterpin Hydrocarbon Resin	Picolyte C115	5224.65 kg
		2.Synthetic Rubber	Butyl	1567.395 kg

			Rubber	
		3. Micro Crystalline Wax	Microsere 5706 A	3134.79kg
		4. Laminating Wax	Wax Laminating 2472	522.465 kg
		5. Juicy Fruit	Flavour yellow free	940.437 kg
3. Chewing Gum Spearmint	314826.00 kg	1. Polyterpin Hydrocarbon Resin	Picolyte C115	15741.3 kg
		2. Synthetic Rubber	Butyl Rubber	4722.39 kg
		3. Micro Crystalline Wax	Microsere 5706 A	9444.78 kg
		4. Laminating Wax	Wax Laminating 2472	1574.13 kg
		5. Spearmint	Flavour Canna	1888.95 kg
4. Chewing Gum PK Peppermint 1.8 gram	583278.00 kg	1. Gum Base	Gum Base SBDF 2456	75826.14kg
		2. Food Starch	Clear Gum MB 80 S4413	2916.39 kg
		3. Titanium Dioxide	Kemira AFDC	1749.834kg
		4. Dahlia Flavour	FLV Dahlia Drum	1166.556 kg
5. Chewing Gum PK Peppermint 1.4 gram	98280.00 kg	1. Gum Base	Gum Base SBDF 2456	12776.4 kg
		2. Food Starch	Clear Gum MB 80 S4413	491.4 kg
		3. Dahlia Flavour	FLV Dahlia Drum	196.56 kg
6. Chewing Gum PK Peppermint Menthol 1.4 gram	98280.00 kg	1. Gum Base	Gum Base SBDF 2456	15724.8 kg
		2. Food Starch	Clear Gum MB 80 S4413	1375.92 kg
		3. Eucalyptus Flavour	FLV EUOL Drum 5	294.84 kg
		4. Opal Flavour	FLV Opal-M	19.656 kg
		5. Menthol Flavour	FLV SD Menthol	147.42 kg
RA may take consequential action as per policy / procedure				

22	434 Case No.:9/5/85-ALC3/2012	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00038/AM13/	RLA File :34/24/040/00288/AM12/	Lic.No/Date:3410033580 19.03.2012	Deferred
	The committee discussed the case . The firm's representative Shri Himanshu Dalal appeared before the Committee for personal hearing . He displayed the Interdental Mundpflege sets. The items are not normal tooth brush. They are only Interdental cleaning brushes and various attachments. He explained the use of imported inputs at Sl. No 3 to 6 for handles, plastic boxes and tongue cleaners which they manufacture. . The other items of export in the set are in the nature of packing and labeling. The firm's representative was requested to furnish imported input requirements individual export product wise. The committee decided to defer the case and to be placed before the committee on 29.11.2012.			

23	435 Case No.:6/15/85-ALC3/2012	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00110/AM13/	RLA File :34/24/040/00104/AM13/	Lic.No/Date:3410034650 17.07.2012	Deferred
	The committee discussed the case and noted that comments are awaited from the Department of C&PC. A reminder to be issued to expedite their comments. The case was deferred and placed before the committee on 29.11.2012.			

24	436 Case No.:1/16/85-ALC3/2012	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00111/AM13/	RLA File :34/24/040/00056/AM13/	Lic.No/Date:3410034234 28.05.2012	Deferred
	The committee discussed the case and decided to remind the firm seeking a clarification as to how no indigenous input is indicated to have been used, when the export quantity is			

more than double the import quantity. Committee decided to defer the case and to be placed before the committee on 29.11.2012.

25	437 Case No.:2/16/85-ALC3/2012	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00112/AM13/	RLA File :34/24/040/00081/AM13/	Lic.No/Date:3410034510 28.06.2012	Deferred
	The committee discussed the case and decided to remind the firm seeking a clarification as to how no indigenous input is indicated to have been used, when the export quantity is more than double the import quantity. Committee decided to defer the case and to be placed before the committee on 29.11.2012.			

26	438 Case No.:9/24/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00131/AM12/	RLA File :34/24/040/00139/AM12/	Lic.No/Date:3410031853 11.10.2011	Deferred
	The committee discussed the case and decided to remind the firm seeking a clarification as to how no indigenous input is indicated to have been used, when the export quantity is more than double the import quantity. Committee decided to defer the case and to be placed before the committee on 29.11.2012			

27	439 Case No.:11/24/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00133/AM12/	RLA File :34/24/040/00131/AM12/	Lic.No/Date:3410031784 30.09.2011	Deferred
	The committee discussed the case and decided to remind the firm seeking a clarification as to how no indigenous input is indicated to have been used, when the export quantity is more than double the import quantity. Committee decided to defer the case and to be placed before the committee on 29.11.2012			

28	440 Case No.:4/11/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00083/AM13/	RLA File :02/24/040/00055/AM13/	Lic.No/Date:0210178774 21.06.2012	Deferred
	The committee discussed the case and decided to remind the firm as well as Tea Board for furnishing the information / clarification . The case is deferred and to be placed before the committee on 29.11.2012.			

29	441 Case No.:10/11/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00089/AM13/	RLA File :02/24/040/00050/AM13/	Lic.No/Date:0210178773	Deferred

		21.06.2012	
	The committee discussed the case and decided to remind the firm as well as Tea Board for furnishing the information / clarification . The case is deferred and to be placed before the committee on 29.11.2012		

30	442	Party Name:PARKWOOD FARMS PVT.LTD	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/0247/AM09	RLA File :02/24/040/0251/AM09	Lic.No/Date:0210122583 27.01.2009	Deferred
	The committee discussed the case and it was noted that comments called for from the Tea Board are awaited. The committee decided to remind the Tea Board to expedite their comment . The case is deferred and to be placed before committee on 29.11.2012.			

31	443	Party Name:EMPIRE TOBACCO COMPANY PVT. LTD.	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	Case No.:9/2/85-ALC3/2012			
	HQ File :01/85/050/00009/AM13/	RLA File :03/94/040/01130/AM12/	Lic.No/Date:0310686408 15.03.2012	Deferred
	The Committee discussed the case and it was noted that comments are awaited from DIPP. Committee decided to remind DIPP to expedite their comments. The case is deferred and to be placed before the committee on 29.11.2012.			

32	444	Party Name:SWATI UDYOG PRIVATE LIMITED	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	Case No.:6/11/85-ALC3/2012			
	HQ File :01/85/050/00085/AM13/	RLA File :02/24/040/00035/AM13/	Lic.No/Date:0210177851 23.05.2012	Deferred
	The committee discussed the case and it was noted that , the comments furnished by the DIPP vide TSW U.O 7/177/2012 dated 27.8.2012 received on 25.10.2012 may be clarified further as the Committee noted that there is no Clinker mentioned at SION. A-1050. The case is deferred and to be placed before the Committee on 29.11.2012.			

33	445	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	Case No.:2/4/85-ALC3/2012			
	HQ File :01/85/050/00028/AM13/	RLA File :03/95/040/00031/AM13/	Lic.No/Date:0310693108 02.05.2012	Deferred
	The committee discussed the case and it was noted that information called for from the firm is not received . Committee decided to issue a last reminder to the firm . The case is deferred to be placed before the committee on 29.11.2012.			

34	446 Case No.:7/14/85-ALC3/2012	Party Name:SWATHI EXPORTS	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00096/AM13/	RLA File :07/24/040/00026/AM13/	Lic.No/Date:0710088217 16.05.2012	Deferred
	The committee discussed the case and it was noted that clarification sought from the Policy –IV section is awaited. Committee decided to remind Policy IV section for their reply. The case is deferred and to be placed before the committee on 29.11.2012.			

35	447 Case No.:11/29/85-ALC3/2011	Party Name:ARISTO TEXCON PVT.LTD.	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00168/AM12/	RLA File :02/24/040/00167/AM12/	Lic.No/Date:0210171096 19.12.2011	Deferred
	The committee discussed the case and it was noted that comments are awaited from the office of Textile Commissioner and MSME.. Committee decided to remind MSME and Textile commissioner to expedite their comments., The case is deferred and to be placed before the committee on 29.11.2012.			

36	448	Party Name: JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00187/AM12/	RLA File :02/24/40/159/AM12	Lic.No/Date:0210170317 07.12.2011	Deferred
	The committee discussed the case and it was noted that comments from Jute Commissioner and information called for from the applicant are awaited. Committee decided to issue reminder to Jute commissioner and applicant. The case is deferred and to be placed before the committee on 29.11.2012.			

37	449 Case No.:4/36/85-ALC3/2011	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00207/AM12/	RLA File :10/24/040/00068/AM12/	Lic.No/Date:1010048043 03.02.2012	Defetted
	The committee discussed the case and it was noted that information called for from the firm is awaited .Committee decided to issue reminder to the firm . The case is deferred and to be placed before the committee on 29.11.2012.			

38	450 Case No.:3/30/85-ALC3/2011	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
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	HQ File :01/85/050/00176/AM12/	RLA File :31/83/040/00186/AM12/	Lic.No/Date:3110052331 10.01.2012	Deferred
	The Committee discussed the case and decided to forward the reply furnished by the firm to MSME for their comments. The case is deferred and to be placed before the committee on 29.11.2012.			

39	451 Case No.:7/17/85-ALC3/2011	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00088/AM12/	RLA File :53/24/040/00006/AM12/	Lic.No/Date:5310013114 19.07.2011	Deferred
	The committee discussed the case and it was noted that information called for from the applicant is awaited. Committee decided to issue a reminder to the applicant with a request to MSME to examine the nature of export item, whether it falls in SCOMET category. The case is deferred and to be placed before the committee on 29.11.2012.			

40	452 Case No.:10/2/85-ALC3/2012	Party Name:EXOTIC NATURALS	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00010/AM13/	RLA File :03/94/040/01098/AM12/	Lic.No/Date:0310685277 07.03.2012	Deferred
	The committee discussed the case and it was noted that information called for from the applicant is awaited. Committee decided to issue reminder to the firm. The case is deferred and to be placed before the committee on 29.11.2012.			

41	453 Case No.:11/4/85-ALC3/2011	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00011/AM12/	RLA File :03/94/040/00022/AM12/	Lic.No/Date:0310628064 26.04.2011	Deferred.
	The committee discussed the case and decided to defer the case as recommendation of MFPI awaited . The case is deferred and to be placed before the committee on 29.11.2012.			

42	454 Case No.:14/2/85-ALC3/2012	Party Name:REIZ ELECTROCONTROLS P.LTD.	Meet No/Date:23/85-ALC3/2012 25.10.2012	Status:
	HQ File :01/85/050/00014/AM13/	RLA File :05/24/040/00398/AM12/	Lic.No/Date:0510317004 08.02.2012	Deferred
	The committee discussed the case and it was noted that information called for from the applicant is awaited. Committee decided to issue a last reminder to the firm for furnishing the information. The case is deferred and to be placed before the committee on 29.11.2012.			

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